

**Welfare of Ex-servicemen in Kota, Bundi and Banra, Rajasthan**

2428. **SHRI DAU DAYAL JOSHI :** Will the Minister of DEFENCE be pleased to state :

(a) the number of ex-Servicemen in Kota, Bundi and Banra districts in Rajasthan and the steps taken by the Government for their rehabilitation and welfare;

(b) whether any complaints of ex-servicemen regarding pension etc. have been received by the Government; and

(c) if so, the details thereof and action taken thereon ?

**THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR) :** (a) As per the information received from the Government of Rajasthan, the approximate number of ex-Servicemen in Kota, Bundi and Banra districts is 7980 (Kota : 4250, Bundi : 2170 and Banra : 1560).

There is a comprehensive package of resettlement and welfare measures for the ex-Servicemen. The Central Government has provided reservation for ex-Servicemen in Group 'C' and Group 'D' posts in the Central Government Departments as well as Public Sector Undertakings, including the Nationalised Banks. Defence Services personnel who have been disabled in war or in peace-time, and whose disability is attributable to military service, are accorded Priority-I, while upto two dependents of Defence Services personnel killed in service or severely disabled (with over 50% disability and who have become unfit for employment but disability is attributable to military service) whether during war or peace-time, are given priority immediately below the disabled ex-Servicemen, i.e. Priority-II(a). Rajasthan Government has also provided for reservation in civil posts for ex-Servicemen. Besides, a number of schemes are in existence to provide self-employment opportunities to ex-Servicemen. These include the SEMFEX-I scheme which provides financial assistance to ex-Servicemen for setting small industrial

projects; the SEMFEX-II scheme to encourage ex-Servicemen to take up gainful farm and non-farm activities in rural areas; allotment of Petroleum product agencies; allotment of Unit Trust of India agencies, etc.

Ex-Servicemen are authorised free medical facilities in military hospitals and canteen facilities at the nearest CSD canteens. Children of Defence personnel killed or disabled in action are entitled to free educational facilities such as fees, hostel charges, cost of uniform, etc. 15% concession in rail fare for travel in second class is given to war widows. Recipients of gallantry awards are given 50% concession for air and rail travel in second class. Financial assistance for construction of houses and marriage of daughter is given to war widows, war disabled and attributable peace-time casualties by the State Government and the Kendriya Sainik Board. In addition, ex-Servicemen and their widows who are in penury are given financial assistance out of the welfare funds at the disposal of the Ministry of Defence and the Rajya Sainik Boards. Grants are also given for special medical treatment.

(b) and (c) There is a special Pension Grievances Cell in the Ministry of Defence to deal with the complaints of ex-Servicemen regarding pension and other related matters. Prompt action is taken by this Cell on the complaints received and a suitable reply is sent to the complainants concerned. Out of the three complaints received during 1991 (upto July, 1991) from the ex-Servicemen dependents of Kota and Bundi districts, two are regarding grant of pension and one relates to grant of family pension.

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**Setting up of High Level Committee to Review the Set up C & A G**

2429. **SHRI ANADI CHARAN DAS :** Will the Minister of FINANCE be pleased to state :

(a) whether the Government propose to set up a high level Committee to review the entire set up of the Comptroller and Auditor General of India;

- (b) if so, the details thereof; and  
 (c) if not, the reasons therefor ?

THE MINISTER OF STATE IN  
 THE MINISTRY OF FINANCE :  
 (SHRI SHANTARAM POTDUKHE):

(a) No, Sir.

(b) Does not arise.

(c) Comptroller and Auditor General is an authority provided for by the Constitution of India. His appointment, terms and conditions of his service, his duties and powers are governed by articles 148 to 151 of the Constitutions of India and also the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971 enacted in terms of articles 148 and 149 of the Constitution.

**Exempting C & AG from Accounting Responsibility**

2430. SHRI ANADI CHARAN DAS : Will the Minister of FINANCE be pleased to state :

(a) whether there is a persistent demand for exempting the C & AG of India from his accounting responsibilities;

(b) if so, the reaction of the government thereto;

(c) the States which have exempted the C & AG of India from maintaining their accounts and entitlement functions of their staff; and

(d) the reasons for the delay in exempting the C & AG of India from such accounting functions when the Government had accepted the proposal for separation of Audit from Accounts in 1975, with the departmentalisation of central accounts ?

THE MINISTER OF STATE IN  
 THE MINISTRY OF FINANCE  
 (SHRI SHANTARAM POTDUKHE):

(a) Government have already relieved the Comptroller and Auditor General from the responsibility of compiling the accounts of the Union and also the Union Territory of Delhi and Andaman and Nicobar Island and Pondicherry. The accounts of the State of Goa and the Union Territory of Daman and Diu were being compiled by the concerned Government/Administration even prior to the coming into force of the Comptroller and Auditor General's Act. Government have since received proposals for relieving the Comptroller and Auditor General of his functions of compiling accounts in respect of the State of Mizoram and Union Territories of Lakshadweep and Dadra and Nagar Haveli.

(b) The proposals of the State of Mizoram and Union Territory of Lakshadweep were received and examined by the Government and the Comptroller and Auditor General and were returned for taking further necessary action. So far as, Union Territory of Dadra and Nagar Haveli is concerned the proposal for separation of accounts was received and is under consideration of the Ministry of Home Affairs.

(c) Exempting Goa; the responsibility for compilation of the accounts of all other States is with Comptroller and Auditor General. A copy of the statement furnished by the Comptroller and Auditor General indicating the position of take over of entitlement of functions by various State Governments is attached.

(d) It is for the State Governments concerned to make proposals for relieving the Comptroller and Auditor General of his functions with regard to compilation of accounts. No proposal other than those indicated in part (a) has been received so far.